

HIGH COURT OF SRINAGAR & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


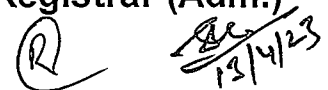
No: 057 of 2023 /RG/LP Dated: 17.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Fidah Hussain Shah
S/O Mohd Akram Shah
R/O Hiller Arhama B, Kokernag, District Anantnag

vide Notification No.25 dated 18.04.2015 has been declared as Absolute/Final after condonation of delay.


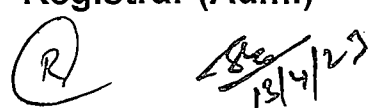
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 19721-28 /RG/LP Dated: 17.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Fidah Hussain Shah, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF SRINAGAR & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


No: 842 of 2023 /RG/LP Dated: 17 .04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Amit Khajuria
S/O Kuldeep Bhushan Khajuria
R/O Ward No.2, Near Sports Stadium, District Kathua

vide Notification No.939 dated 14.02.2017 has been declared as Absolute/Final after condonation of delay.

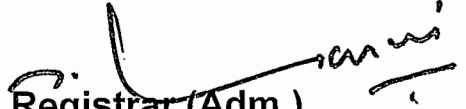
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19536 - 43 /RG/LP Dated: 17 .04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amit Khajuria, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF SRINAGAR & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


No: 843 of 2023 /RG/LP Dated: 17 .04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Saima Hamid
D/O Abdul Hamid Dar
R/O Chadoora, Dar Mohalla, District Budgam

vide Notification No.819 dated 20.09.2019 has been declared as Absolute/Final after condonation of delay.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19544-51 /RG/LP Dated: 17 .04.2023

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1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saima Hamid, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF SRINAGAR & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

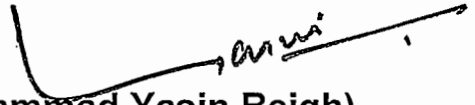
No: 844/2023/RG/LP Dated: 17.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sunandana Lata
D/O Sewa Ram
R/O Pochhal, Tehsil & District Kishtwar

vide Notification No.596 dated 08.08.2018 has been declared as Absolute/Final after condonation of delay.

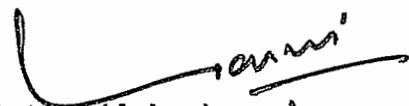
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(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19552-59 /RG/LP Dated: 17.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sunandana Lata, Advocate**
.....for information and necessary action.


Registrar (Adm.)


13/4/23

HIGH COURT OF SRINAGAR & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 845 of 2023 /RG/LP Dated: 17 .04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Jeevika
D/O Sanjeev Kumar
R/O Jogpur, Bagla, Rajinderpura, Tehsil & District Samba.

vide Notification No.1603 dated 11.03.2020 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19560 - 67 /RG/LP Dated: 17 .04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Jeevika, Advocate
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF SRINAGAR & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 846 of 2023 /RG/LP Dated: 17.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abrar Timoor
S/O Timoor Ahmad Shah
R/O Drugmulla, District Kupwara

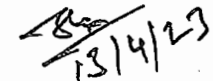
vide Notification No.31 dated 15.09.2020 has been declared as Absolute/Final after condonation of delay.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)



No: 19568-75 /RG/LP Dated: 17.04.2023




13/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abrar Timoor, Advocate**
.....for information and necessary action.


Registrar (Adm.)

13/4/23

HIGH COURT OF SRINAGAR & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 847 of 2023 /RG/LP Dated: 17 .04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abas Hamzah
S/O Mohammad Hamzah Lone
R/O Rahmatabad, Rafiabad (Watergam), District Baramulla.

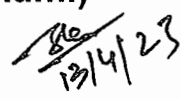
vide Notification No.55 dated 22.10.2020 has been declared as Absolute/Final after condonation of delay.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

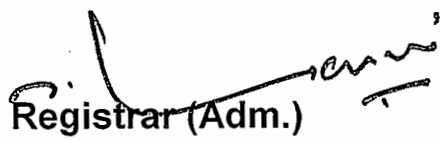
No: 19576-83 /RG/LP Dated: 17 .04.2023



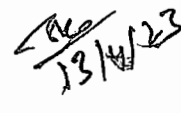


Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abas Hamzah**, Advocate
.....for information and necessary action.


Registrar (Adm.)





HIGH COURT OF SRINAGAR & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 848 of 2023/RG/LP Dated: 17.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aiman Ali
D/O Ali Mohammad Bhat
R/O Badu Bagh Khanyar, District Srinagar.

vide Notification No.416 dated 09.12.2020 has been declared as Absolute/Final after condonation of delay.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19584-91/RG/LP Dated: 17.04.2023

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1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Aiman Ali, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF SRINAGAR & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION


No: 849 of 2023 /RG/LP Dated: 17 .04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Gulzar Ahmad Wani
S/O Gh Ahmad Wani
R/O Batapora, Tehsil Kunzer, District Baramulla.

vide Notification No.435 dated 09.12.2020 has been declared as Absolute/Final after condonation of delay.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

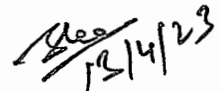
No: 19592 - 99 /RG/LP Dated: 17 .04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gulzar Ahmad Wani, Advocate**
.....for information and necessary action.


Registrar (Adm.)





HIGH COURT OF SRINAGAR & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


No: 850/2023/RG/LP Dated: 17.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Muslima Yousuf
D/O Late Mohd Yousuf
R/O Hamdania Colony, Bemina, District Budgam

vide Notification No.455 dated 09.12.2020 has been declared as Absolute/Final after condonation of delay.

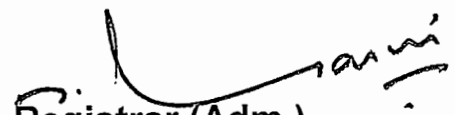
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19600-07 /RG/LP Dated: 17.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association Budgam..
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Muslima Yousuf**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF SRINAGAR & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

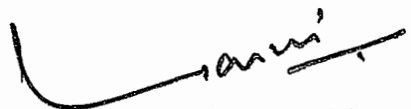
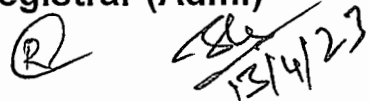
No: 851 of 2023 /RG/LP Dated: 17 .04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sameer Ahmad Bhat
S/O Ashaq Hussain Bhat
R/O Kurigam, Tehsil Qazigund, District Anantnag.

vide Notification No.495 dated 10.12.2020 has been declared as Absolute/Final after condonation of delay.

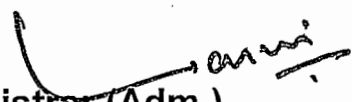
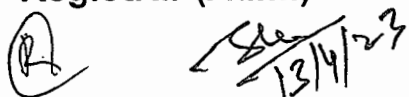
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(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 19608-15 /RG/LP Dated: 17 .04.2023

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1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sameer Ahmad Bhat, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF SRINAGAR & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 85207/2023/RG/LP Dated: 17.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Navdeep Kour
D/O Popinder Singh Dutta
R/O Goripora, Tehsil Beerwah, District Budgam

vide Notification No.560 of 2021/RG dated 31.03.2021 has been declared as Absolute/Final after condonation of delay.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19616-23/RG/LP Dated: 17.04.2023

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1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Navdeep Kour, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF SRINAGAR & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

No: 853 of 2023 /RG/LP Dated: 17 .04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Murshid Salam
S/O Ab Salam Dar
R/O Sonigam, Dar Mohalla, District Kulgam

vide Notification No.554 of 2021 dated 31.03.2021 has been declared as Absolute/Final after condonation of delay.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19624-31 /RG/LP Dated: 17 .04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Murshid Salam, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF SRINAGAR & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


No: 854 of 2023 /RG/LP Dated: 17 .04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Kounsar Jan
D/O Ghulam Qadir Bhat
R/O Washbugh Pulwama, Tehsil & District Pulwama

vide Notification No.697 of 2021 RG/LP dated 19.07.2021 has been declared as Absolute/Final after condonation of delay.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
R 13/4/23

No: 19632 - 39 /RG/LP Dated: 17 .04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kounsar Jan, Advocate**
.....for information and necessary action.


Registrar (Adm.)
R 13/4/23

HIGH COURT OF SRINAGAR & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


No: 855 of 2023 /RG/LP Dated: 17 .04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Nusrat Jahangir Lone
D/O Jahangir Ahmad Lone
R/O Awgam, District Kulgam**

vide Notification No.759 of 2021 RG/LP dated 12.08.2021 has been declared as Absolute/Final after condonation of delay.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19640-47 /RG/LP Dated: 17 .04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nusrat Jahangir Lone, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF SRINAGAR & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 856 of 2023 /RG/LP Dated: 17.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nusrat Gul
D/O Ghulam Mohammad Ganaie
R/O Lalad Sopore, District Baramulla

vide Notification No.1073 of 2021 RG/LP dated 14.09.2021 has been declared as Absolute/Final after condonation of delay.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19648-55 /RG/LP Dated: 17.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nusrat Gul**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF SRINAGAR & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION



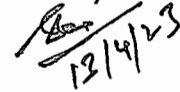
No: 858 of 2023 /RG/LP Dated: 17.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Phuntsog Stobgyal
S/O Konchok Thinless
R/O Skindiyang, Tehsil Khaltasi, District Leh

vide Notification No.1087 of 2021 RG/LP dated 14.09.2021 has been declared as Absolute/Final after condonation of delay.



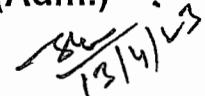
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
 

No: 19729-36 /RG/LP Dated: 17.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association Leh.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Phuntsog Stobgyal, Advocate**
.....for information and necessary action.


Registrar (Adm.)
 

HIGH COURT OF SRINAGAR & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


No: 859 of 2023/RG/LP Dated: 17.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Seerat UI Nisa
D/O Mohd Ashraf
R/O Budshah Nagar, Natipora, Chanapora, Srinagar

vide Notification No.1120 of 2021 RG dated 14.09.2021 has been declared as Absolute/Final after condonation of delay.

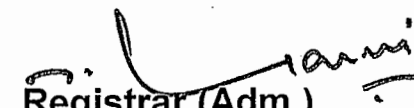
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
R
13/4/23

No: 19737-44/RG/LP Dated: 17.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Seerat UI Nisa, Advocate**
.....for information and necessary action.


Registrar (Adm.)
R
13/4/23

HIGH COURT OF SRINAGAR & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

No: 860 of 2023 /RG/LP Dated: 17.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Hina Parveen Goney
D/O Mehboob Hussain
R/O Karzoo, District Leh

vide Notification No.79 dated 22.10.2020 has been declared as Absolute/Final after condonation of delay.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
(R) *13/4/23*

No: 19745-52 /RG/LP Dated: 17.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association Leh.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Hina Parveen Goney, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
(R) *13/4/23*

HIGH COURT OF SRINAGAR & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

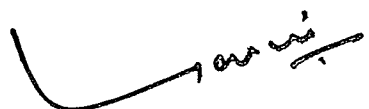
No: 861 of 2023 /RG/LP Dated: 17 .04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zaheer Kamlak
S/O Mohd Maqbool
R/O Azmatabad, Tehsil Thanamandi, Rajouri

vide Notification No.806 dated 16.11.2011 has been declared as Absolute/Final after condonation of delay.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19753-60 /RG/LP Dated: 17 .04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zaheer Kamlak, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF SRINAGAR & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


No: 862 of 2023 /RG/LP Dated: 17.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sayed Ali Mujtaba
S/O Sayed Altaf Hussain Shah
R/O Kallar Kattal, Sayedan, Tehsil Surankote, District Poonch

vide Notification No.1193 of 2021 RG dated 15.09.2021 has been declared as Absolute/Final after condonation of delay.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19761-68 /RG/LP Dated: 17.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sayed Ali Mujtaba, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF SRINAGAR & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


No: 863 of 2023 /RG/LP Dated: 17.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aasima Ashraf
D/O Mohmad Ashraf Sheikh
R/O Shangran, Tehsil Dooru, District Anantnag

vide Notification No.1253 of 2021 RG dated 16.11.2021 has been declared as Absolute/Final after condonation of delay.

By Order



(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19769-76 /RG/LP Dated: 17.04.2023

② see
13/4/23

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1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aasima Ashraf, Advocate**
.....for information and necessary action.


Registrar (Adm.)

② see
13/4/23

HIGH COURT OF SRINAGAR & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

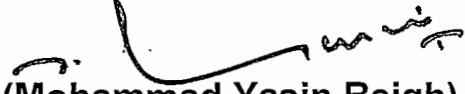
No: 864 of 2023 /RG/LP Dated: 17.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nazir Ahmad Rather
S/O Mohammad Ramzan Rather
R/O Turkapora, Rather Mohalla, Tehsil Handwara, District Kupwara

vide Notification No.706 of 2021/RG/LP dated 19.07.2021 has been declared as Absolute/Final after condonation of delay.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
(R) 13/4/23

No: 19777-84 /RG/LP Dated: 17.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nazir Ahmad Rather, Advocate**
.....for information and necessary action.


Registrar (Adm.)
(R) 13/4/23